

(b) if so, what action has been taken by Government to overcome this shortage?

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** (a) No, Sir. According to Government's information, while improved cold storage facilities and larger supply of ice will help exports, and the Government of Kerala are, therefore, setting up a freezing-cum-ice plant at Cochin, exports have not stopped owing to shortage of ice.

(b) Does not arise.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Newsprint Control (Second Amendment) Order, 1962 published in Notification No. 8|26|62-Imp. dated the 4th August, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-336/62.]

GOVERNMENT RESOLUTION ON PAPER PRICES

**Shri Kanungo:** Sir, I beg to lay on the Table a copy of Government Resolution No. Ch(1)-17(130)/60 dated the 21st June, 1962 on paper prices. [Placed in Library. See No. LT-337/62.]

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

**The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis):** Sir, I beg to lay on the Table a copy of the Mineral Concession (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 1051 dated the 4th August, 1962 under sub-section

(1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-338/62.]

CONVICTION OF MEMBER

12.02 hrs.

**Mr. Speaker:** I have to inform the House that I have received the following telegram, dated the 17th August, 1962, from the District Superintendent of Police, Vellore:—

"Shri R. Dharamalingam, Member, Lok Sabha, convicted and sentenced to ten weeks' rigorous imprisonment under each count, to run concurrently, under section 143, 341, Indian Penal Code and section 7, Criminal Law Amendment Act, by the District Magistrate, Vellore, and was confined to Central Jail, Vellore, on the 16th August, 1962".

12.02 hrs.

BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 20th August, 1962, will consist of:—

- (1) Consideration of any part-discussed item carried over from today's order paper.
- (2) Consideration and passing of—  
The Atomic Energy Bill, 1962.  
The Land Acquisition (Amendment) Bill, 1962.
- (3) Discussion on the Second and Third Reports of the Commissioner for Linguistic Minorities laid on the Table of the House on the 8th August, 1960, and 24th April, 1961, respectively, on a motion to be moved by the Minister of State in the Ministry of Home Affairs.